

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

3  
ORDER SHEET

ORDERS OF THE TRIBUNAL

15.09.2011

OA No. 425/2011

Mr. Nand Kishore, Counsel for applicant.

Heard. The OA is disposed of by a separate order.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K.S.Rathore*

(Justice K.S.Rathore)  
Member (J)

*afiq*

*anil*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

*Jaipur, the 15<sup>th</sup> day of September, 2011*

**ORIGINAL APPLICATION No. 425/2011**

CORAM :

HON'BLE MR.JUSTICE K.S.RATHORE, JUDICIAL MEMBER  
HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Ashok Kumar Bhairwal son of Shri Kanhaiya Lal aged about 32 years, Health Inspector, North Western Railway, Jaipur Station, Band Pay 9300-34800 (Grade Pay Rs.4200) resident of Gulab Bhawan, Ambedkar Colony, Bandikui District Dausa.

... Applicant  
(By Advocate : Mr. Nand Kishore)

Versus

1. Union of India through General Manager, North Western Railway, Jawahar Circle, Jagatpura, Jaipur.
2. Divisional Railway Manager, North Western Railway, Power House Road, Jaipur.
3. Shri Ajay Singh, Chief Health Inspector, C/o Medical Director, Central Hospital, North Western Railway, Jaipur.
4. Shri Rajendra Prasad Meena, Health Inspector, C/o Station Superintendent, North Western Railway, Bandikui Station.

... Respondents  
(By Advocate : -----)

**ORDER (ORAL)**

The applicant has filed this OA thereby praying for the following reliefs:-

- "(i) That the promotion order dated 26.08.2011 (Annexure A/1) as well as order dated 09.09.2011 (Annexure A/2) may be declared arbitrary, bad in law and be quashed and set aside.
- (ii) They maybe further directed to issue the promotion in favour of the applicant against roster Point No.4 in scale 9300-34800/- GP 4600 with all consequential benefits.
- (iii) Any other direction and orders, which are deem proper in the facts and circumstances of



the case may kindly be allowed to the applicant."

2. Learned counsel for the applicant submitted that he had also made a representation dated 15.08.2011 for redressal of his grievances to the respondents but the same is still pending for consideration.

3. Having heard the rival submission made on behalf of the applicant, we deem it proper to direct the respondents to consider the representation of the applicant dated 15.08.2011 (Annexure A/4) and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The applicant is at liberty to file substantive OA if any prejudicial order is passed any him.

4. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar  
(Anil Kumar)  
Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*AHQ*